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**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**

OA No.350/00580/2014

Dated of order: 09.02.2015

PRESENT:

THE HON'BLE MR. JUSTICE VISHNU CHANDRA GUPTA, JUDICIAL MEMBER
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

.....
**MR. BIJENDRA KUMAR
VS
S.E.RLY**

For the Applicant: Mr.A.Chakraborty, Counsel
For the Respondents: Mr.S.K.Ghosh, Counsel.

ORDER

JUSTICE V.C.GUPTA, JM:

In this case, the applicant, after qualifying the written test and PET was not sent for medical test. According to the applicant, as the respondents did not disclose the reason for which he was not sent for medical test, he has straightaway filed this OA. We find that the applicant filed this OA without availing of the opportunity by way of filing any application before the competent authority, as required under the A T Act,1985.

2. On being asked, the learned counsel for the applicant has fairly submitted that in that event liberty be granted to the applicant to make an exhaustive representation to the competent authority and the



authority be directed to consider and dispose of the same within a time frame.

3. In view of the above without expressing any opinion on the merit of the matter this OA is disposed of with liberty to the applicant to make a comprehensive representation before the authority concerned, enclosing thereto a certified copy of this order within a period of three weeks from the date of receipt of a copy of this order and the authority concerned is directed to consider the said representation and communicate the decision in a well reasoned order to the applicant within a period of two months from the date of receipt of such representation. There shall be no order as to costs.

(Jaya Das Gupta)
Member (Admn.)

(Justice V.C.Gupta)
Member (JUDL.)

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